



GOVERNMENT OF JAMMU AND KASHMIR
LABOUR AND EMPLOYMENT DEPARTMENT
CIVIL SECRETARIAT, JAMMU/SRINAGAR.

Notification
Srinagar, the 4th June 2018

SRO. **249** :- Whereas, the Government is of the opinion that the benefits in the nature of Provident Fund, pension or gratuity enjoyed by the employees of the '**Tyndale Biscoe School and the Mallinson Girls School Society, Kashmir**' under its adopted Provident Fund Scheme, on the whole are not less favourable than the benefits provided to the employees under the Jammu and Kashmir Employees Provident Funds & Miscellaneous Provisions Act, 1961 or the Scheme framed thereunder.

Now, therefore, in exercise of the powers conferred by section 19 of the Jammu and Kashmir Employees Provident Fund & Miscellaneous Provisions Act, 1961, and in supersession of SRO-180 dated 10.06.1998 & SRO-181 dated 12.06.1998, the Government hereby exempt '**Tyndale Biscoe School and the Mallinson Girls School Society, Kashmir**' from the operation of provisions of the Jammu and Kashmir Employees Provident Fund Scheme, 1961 subject to the following conditions:-

1. That the employer/society shall in relation to the Provident Fund, Old age pension and gratuity to which the employees are entitled, maintain such accounts, submit such returns, make such investments, provide such facilities for inspection by the Provident Fund

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